

31

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 634/97

Date of decision: 4.6.97

Between:

A.Ayyappa Sastry ... Applicant

And

1. Union of India rep. by
General Manager,
SC Railway,
Secunderabad.

2. Chief Personnel Officer,
SC Railway,
Secunderabad.

... Respondents

Shri P. P. Vittal ... Counsel for applicant

Shri V. Rajeswara Rao, ACGSC ... Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

O R D E R

Heard Shri P. P. Vittal for the applicant and Shri V. Rajeswara Rao for the respondents.

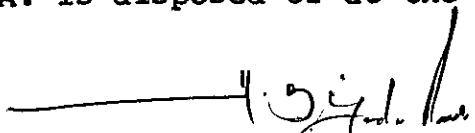
2. The applicant retired on superannuation on 31.10.95 after having rendered more than 20 years service under the respondents. Prior to his entry in the Railway service, he had rendered similar service under the State Government in schools run by Zilla Parishads for a period of 19 years. The grievance of the applicant in this OA is that the first part of his service rendered under the State Government has been ignored while calculating his qualifying service and consequent sanction of retirement pension. His case is covered by circular No. P(R)95/II dated 5.4.90 issued by the General Manager, SC Railway (Personnel Branch) (Annexure-A3) which is related to OM No. 14(5)/86/TA/1029 of the Department of

(32)

Expenditure, Ministry of Finance, Government of India, dated 9.10.86. Furthermore, the applicant has produced a memorandum issued by ^{Guntakal,} DRM, wherein retired officials who are similarly situated ^{we} are duly granted the benefit ^{of} counting the earlier service prior to their entry in the Department (Annexure-A6). The claim of the applicant appears to be justified and valid. He submitted a representation soon after his retirement (Annexure-A2) followed by reminder dated 4.7.96 (Annexure-A7). The applicant is awaiting a reply.

3. Considering the relatively simple facts of this case it will be adequate and expedient to direct Respondent No.2 to dispose of the representation of the applicant on merits and as per law. It shall be done within 45 days from the date of receipt of a copy of this order. To facilitate proper examination of the case, a copy of this OA may also be forwarded to Respondent-2, along with this order. Should the applicant feel aggrieved about any decision that may be conveyed in this regard, he has the liberty to re-agitate his grievance before this Tribunal.

Thus the O.A. is disposed of at the admission stage.


(H. Rajendra Prasad)
Member (Administrative)

4th June, 1997

(Dictated in Open Court)

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*Ansikhi
P.62
Deputy Registrar (O)ce*

O.A.No. 634/97.

To

1. The General Manager,
Union of India, SC Rly,
Secunderabad.
2. The Chief Personnel Officer,
SC Rly, Secunderabad.
3. One copy to Mr.P.P.Vittal, Advocate, CAT.Hyd.
4. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
5. One copy to Hon'ble H.Rajendra Prasad, Member(A) CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy.

pvm

~~23/6/97~~
T COURT

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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 6-6-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No. 634/97 in

T.A.No. (w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdraw

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

new entry for 6/6/97

केन्द्रीय व्यापारिक अधिकारण Central Administrative Tribunal HYDERABAD BENCH
DESPATCH
23 JUN 1997
हायदराबाद व्यापारिक HYDERABAD BENCH